

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 10th day of January, 2011

ORIGINAL APPLICATION NO. 05/2011

CORAM

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Uma Shankar Tiwari son of Shri R.S. Tiwari, by caste Brahmin, aged about 60 years, resident of Village and Post Raja Khera, presently retired on 31.01.2010 as PRI (P), Dholpur.

.....Applicant

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through Secretary to the Government of India, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur.
3. Superintendent Post Offices, Dholpur Division, Dholpur.

.....Respondents

(By Advocate: -----)

ORDER (ORAL)

The grievance of the applicant in this case is that although charge memo was issued on 23.07.2009 and prosecution evidence is ~~over not over~~ over and not only that the applicant has also submitted written statement of defense on 12.04.2010, still neither the inquiry report nor the final order has been passed by the Disciplinary Authority in the aforesaid pending inquiry. Under these circumstances, the applicant has prayed that direction may be given to the respondents to decide his disciplinary case expeditiously.

2. In view of what has been stated above and more particularly, when the prosecution evidence are over and the applicant had also

submitted his written statement of defense, we are of the view that it will be in the interest of justice if the direction is given that Inquiry Officer shall submit his report expeditiously, if not already submitted, and Disciplinary Authority shall pass appropriate order in accordance with law as far as possible within a period of three months from the date of receipt of a copy of this order. Order accordingly.

3. With these observations, the OA is disposed of at admission stage itself with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

M.L. Chauhan
(M.L. CHAUHAN)
MEMBER (J)

AHQ